GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:5419 ANSWERED ON:29.04.2013 VIOLATION OF FACTORY ACT Alagiri Shri S.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware of the violation of section 51 of the Factories Act, 1948 which stipulates the working hours of labourers;
- (b) if so, the details of such violations during the last three years and the current year company/factory-wise, along with the action taken against the guilty; and
- (c) the remedial measures taken by the Government in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a) & (b): The details of violations of Section 51 (weekly working hours) by the factories registered under the Factories Act, 1948 is not centrally maintained.
- (c): The Factories Act, 1948 and the State Factories Rules framed thereunder are enforced by the Chief Inspector of Factories (CIFs) appointed by the respective State Government/Union Territories (UTs). The responsibility to ensure compliance with the provisions of the Act and Rules rest with the respective State Governments/UTs. The details of the number of factories inspected and State-wise prosecutions and convictions under Section 92&96A of the Factories Act, 1948 during last three year i.e. 2009, 2010 and 2011 is enclosed as Annexure-IA, Annexure-IB, Annexure-IC, Annexure-IB & Annexure-IIC.